

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 24 of 2013 in
DFR No. 2458 of 2012

Dated: 18th February, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Daman Industries Association

... Appellant(s)

Versus

Electricity Department of Daman
& Diu & Anr.

....Respondent(s)

Counsel for the Appellant(s):

Mr. M.L. Lahoty

Mr. Paban K. Sharma

Ms. Gargi Bhatta Bharali

Counsel for the Respondent(s):

Mr. Mr. Anand K. Ganesan

Ms. Swapna Seshadri for R.1

ORDER

IA No. 24 of 2013
(Condone delay Application)

We have heard the learned counsel for the parties.

This is an Application to condone the delay of 78 days in filing the Appeal. Though we are not satisfied with the reasons given for the said delay, we deem it fit to allow the Application by imposing some costs. Accordingly, the learned counsel for the Applicant/Appellant is directed to pay the cost of Rs.10,000/- (Rupees ten thousand only) to a charitable organization, namely, ***“The Child Relief and You (CRY), 632, 2nd Floor, Lane No.3, West End Marg, Saiyadul Ajaib, New Delhi”*** within two weeks.

The Registry is directed to number the Appeal after getting the intimation about the compliance of this Order and post for Admission on **13.03.2013**. The Registry is further directed to send a copy of this Order to the above charitable organization.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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